is 4 sets per month. The Railway's need is much more. The same applies to manufacture of ticket printing machines where actual manufacture has gone down over the years.

Periodic overhaul of diesel locomotives is another promise that the Railways continue to make. But progress of this project is also painfully slow. Although sanctioned in 1977, even half the target capacity of 36 shunters per month has not been achieved till now. As far as main line diesel locomotives are concerned, instead of turning out 3 locomotives per month, facilities have not been even set up of 1 loco every six months. During 1982-83, only Rs. 48 lakhs have been allotted for this project leaving a balance of over Rs. 1.5 crores.

Over 70 per cent of the workshops' machinery is overaged and outdated. Yet, Jamalpur did not figure in the modernisation scheme launched by the Railways in 1978-79.

In view of the above, I request the Minister for Railways to personally intervene to stop the deterioration and closure of India's biggest Railway workshop and make a statement thereof.

(xii) FINANCIAL ASSISTANCE TO PEOPLE AFFECTED BY CYCLONE IN ANDHRA PRADESH.

SHRI PASALA PENCHALAIAH (Tirupathi): Sir, on Monday, the 18th October, 1982, at about midnight, a cyclonic gale with an intensity of 120 K.M./hour, hit the east coast near Sri Harikota of Nellore district in Andhra Pradesh. In Nellore, Chittore and Cuddapah districts of Andhra Pradesh, nearly five lakhs of poor people have been rendered homeless and one lakh of houses have been completely collapsed due to the cyclone havoc. Ten human lives were lost and hundreds of cattle died. The worst hit taluqs are Gudur, Vakadu, Naidupet, Sullurpet, Venkatagiri in Nellore district, Satyavedu, Kalahasti, Nageri, Puttur and Chandragiri in Chittore district and some in Cuddapah district.

Communications have been disrupted in these areas. Roads and tanks are breached. Train and bus services are dislocated. Paddy nursery lime, gardens, mango gardens and paddy crop under filter points are heavily damaged Big trees are uprooted.

The people were reeling under drought till yesterday and today they have become victims of cyclonic havoc in the above districts.

Official estimate of damage runs into crores. I request the Government to come to the aid of the cyclone affected area in Andhra Pradesh in a big way to mitigate the misery and sanction immediate financial assistance to take up relief operations.

14.56 hrs.

INDUSTRIAL DEVELOPMENT BANK OF INDIA (AMENDMENT) BILL—Contd.

MR. DEPUTY SPEAKER: Now, we take up the legislative business.

Further consideration of the following motion moved by Shri S.B.P. Pattabhai Rama Rao on the 19th October, 1982, namely:—

"That the Bill further to amend the Industrial Development Bank of India Act, 1964, be taken into consideration."

Shri Mool Chand Daga was on his legs. He was on his legs for more time....

SHRI MOOL CHAND DAGA (Pali): I spoke only for 15 minutes.

MR. DEPUTY SPEAKER: You have already taken 20 minutes. You have to conclude within 3 minutes. If everybody takes 20 minutes, how can we conclude it within 2 hours allotted? Already, 50 minutes are over.

SHRI MOOL CHAND DAGA: You kindly give me 10 minutes.

MR. DEPUTY SPEAKER: All right, as a special case. Please conclude in 10 minutes.

श्री मूल चन्द डागा : उपाध्यक्ष महोदय, सबसे पहले जो मैं कहना चाहता हूं वह यह कि मेरी समझ में नहीं आया कि फाइनेंस डिपार्टमेंट से यह गलती कैसे रह गई।

14.57 hrs.

[SHRI S. M. KRISHNA *in the Chair*]

Here is the Industrial Development Bank of India Act, 1964. There is Section 37 giving powers to make regulations. Section 37 says that under this Section the regulations will be made. Section 37 says:

"The Board may, with the previous approval of the Central Government make regulations not inconsistent with the Act to provide for all matters for which provision is necessary and expedient for the purpose of giving effect to the provisions of this Act."

यह सारे रूल्स और रैगुलेशन्स बनने के बाद, जहां तक मुझे याद है हमने कई बार सबोर्डिनेट लैजिस्लेशन कमेटी के जरिए यह सजैस्शन दिया और अब भी बार-बार उसको प्रैस कर रहे हैं कि पांचवीं लोक सभा ने यह निणय लिया था कि—

"The Committee are surprised to note that even after 18 years of presentation of the Third Report (First Lok Sabha) (Report was presented on 3-5-1955), such omissions are still being made. The Committee have earlier in this Report referred to the importance of the provision regarding laying of Rules, Regulations, Bye-laws, etc. before Parliament. The Committee, therefore, reiterate their earlier recommendation made in paras 36-37 of Third Report (First Lok Sabha) wherein they had emphasised that in all future Bills which might seek to delegate power to make rules, regulations, etc. which might seek to amend earlier Act make power to make rules, regulations, etc., suitable provisions regarding laying them on the Table should be included therein."

There is a formula.

लेकिन मुझे मालूम हुआ कि जब इस इंडस्ट्रियल डवलैपमेंट बैंक आफ इण्डिया अमैंडमैंट बिल, 1982 के जरिए संशोधन लाने के लिए विधेयक लाया गया तो उसके अंदर वह फार्मूला है ही नहीं।

15.00 hrs.

After repeating, say, for 20 years, we have recommended it in the year, 1955, then again, in 1971 but, today we find that even this formula has not been included in the new Bill which has been introduced in the House.

मेरा आबजैक्शन है कि आप रूल्स और रेगुलेशन्स बनाने के बाद उन्हें सदन में नहीं रखते हैं, न इस बार में बिल में प्राविजन रखते हैं और न हमारे द्वारा बताया गया फार्मूला रखते हैं। कुछ विभागों ने ऐंसा करना शुरू कर दिया है। समझ में नहीं आता कि फिनांस डिपार्टमेंट ने यह गलती कैसे कर दी। मैं चाहता हूं कि इस गलती को सुधारा जाए।

हिन्दुस्तान में 84 ऐसे डिस्ट्रिक्टस है, जहां कोई इंडस्ट्रीज नहीं है—न मीडियम और न स्माल-स्केल। आई डी बी आई ने कहा है कि 25 डिस्ट्रिक्टस में उद्योगों के विकास के लिए स्पेशल सेल एपायंट किया जाएगा। मैं जानना चाहता हूं कि आई डी बी आई ने जो 25 डिस्ट्रि-

क्टस लिए हैं, उनमें से राजस्थान में कौन से डिस्ट्रिक्ट्स लिए गए हैं और उनमें क्या काम किया गया है।

स्माल-स्केल सैक्टर की रिफिनांस स्कीम के अंतर्गत लाने की तरफ न सरकार का ध्यान जाता है और न काम-र्शल बैंक्स और अन्य फिनांशल इंस्टी-ट्यूशन्स का। इस बारे में पब्लिक अंडर-टेकिंग्ज़ कमेटी ने कहा है :–

"Sanctions under the refinance scheme aggregated Rs. 1900.7 crores since the inception of the IDBI. Commercial banks are stated to be the major users of the refinance facility....

The Committee would like to have an assessment of the role of the commercial banks in development financing. If such an assessment has not been made already, it should be made now.

4.29 The IDBI's assistance to the small-scale sector mainly flows through its refinance scheme. In view of their low capital output ratios and shorter gestation period, the development of small-scale industries will result in more efficient use of capital in fields where economies of sale are not sizeable. The share of small-scale sector has gone upto 71 per cent of the assistance under the refinance scheme. Considering, however, that only 35 per cent of the total assistance of IDBI was covered by the refinance, the share of the small-scale sector in the total assistance of the IDBI would be only 25 per cent. The Committee desire that the refinance scheme should be made more attractive to this sector and greater promotional as well as publicity efforts should be directed towards ensuring increased flow of assistance to the small scale sector."

मैं भी कहना चाहता हूं कि छोटे-छोटे उद्योगों का विकास करने के लिए उन्हें काफी पैसा मिलना चाहिए। लेकिन आई डी बी आई छोटे उद्योगों को प्रोत्साहन देने के लिए पूरी धन-राशि नहीं दे पा रहा है।

आई डी बी आई के चेयरमैन ने कहा है :–

"The country would require substantial inflow of funds from abroad. As regards long-term capital, in addition to the inflow of external assistance from international institutions and Governments, sizeable amounts may have to be raised by way of borrowings in the capital markets abroad."

मैं यह कहना चाहता हूं कि ये बताते क्यों नहीं हैं कि कितना धन दूसरे देशों से ले रहे हैं? हमको मालूम होना चाहिए कि कितना धन आई डी बी आई दूसरे देशों से लेकर हमारी इंडस्ट्रीज को फाइनेंस करना चाहती है। महाराष्ट्र को ड्राई फार्मिंग प्रोग्राम के लिए वर्ल्ड बैंक से लोन लेकर दिया गया है लेकिन राजस्थान में डी पी ए पी के प्रोग्राम को ड्राप कर दिया गया है। एन आर आई पी प्रोग्राम के लिए भी राजस्थान को लोन नहीं दिया गया है। इसी की वजह से देश में रीजनल इम्बैलेन्सेज बढ़ते जा रहे हैं। राजस्थान को बहुत कम लोन मिला है। महाराष्ट्र को ज्यादा मिला है। उड़ीसा की फीगर्स मेरे पास नहीं है लेकिन उड़ीसा को भी बहुत कम मिला है। इसलिए मेरा कहना है कि रीफाइनन्स करने का जो तरीका है उस पर भी गौर करने की जरूरत है।

एक बात मुझे और भी कहनी है कि बैंक जिसको फाइनेन्स करती है वहां जो नामिनी डायरेक्टर्स रखती है उसकी क्या स्थिति है :

[श्री मूल चन्द डागा]

"As on 31st December, 1980, the IDBI had appointed 288 nominees on the Boards of 487 assisted companies of whom 205 were officials and 83 were non-officials. However, the Committee were informed in evidence that there were 108 companies in the Project Finance Division, 94 in Soft Loan Division and 19 in Rehabilitation Finance Division where nominee directors had not been appointed."

इन नामिनीज का क्या रोल रहता है, इनका क्या तरीका है और ये क्या वाच करते हैं, यह भी मालूम नहीं हुआ है। इसके अलावा कुछ जगह तो आपने नामिनी रखे हैं लेकिन कहीं पर अभी तक नहीं रखे हैं। हम देख रहे हैं कि कार्माशियल बैंक्स में कई जगह जो आप लोन देते है, सिक इण्डस्ट्रीज को देते हैं, वहां पर गलत तरीके से लोग पहुंच जाते हैं। मैं समझता हूं जो पार्लमेन्ट के मेम्बर्स हैं उनको वहां पर डायरेक्टर बनाया जाना चाहिए। वे लोग अच्छी तरह से अपनी जाब को निभा सकेंगे। लेकिन अभी इतना खर्चा करके जो डायरेक्टर्स बनाए जाते हैं उनके पास समय हीं नहीं रहता है। इसलिए जो पब्लिक रिप्रेन्टेटिव्ज हैं, वे बड़े ध्यान से इस काम को कर सकेंगे। अभी तो जो डायरेक्टर्स बैठते हैं वे सरकारी आफिसर ही होते हैं। नतीजा यह होता है कि मीटिंग में 50 परसेन्ट और कभी कभी 30 परसेन्ट अटेन्डेन्स तक नहीं रहती है। इसलिए मेरा सुझाव है कि आई डी बी आई में पब्लिक रिप्रेजेन्टेटिव्ज को डायरेक्टर रखना चाहिए ताकि पब्लिक लोन सही ढंग से डिस्ट्रीब्यूट हो सके।

श्री राम विलास पासवान (हाजीपुर) : सभापति महोदय, अभी मुझ से पूर्व डागा साहब और लारेन्स साहब ने इस बिल के संबंध में काफी बातें कहीं हैं? देखने में तो यह बिल बहुत छोटा लगता है कि इसकी रकम को 200 करोड़ से बढ़ाकर 500 करोड़ कर दिया जाए। लेकिन सबसे बड़ी बात यह है कि इसके उद्देश्य क्या थे और इसकी पर्फामेन्स क्या रही है। मुख्य रुप से यह दो चीजें विचारणीय हैं। जब किसी को रुपया देते हैं तो उसके पहले यह सोचना पड़ता है कि वह संस्था उसको लेने के लायक है या नहीं है।

इसके लिए यदि आप विगत परफार्मेंस को देखें तो निश्चित रूप से यह कहा जा सकता है कि इस संस्था के तीन उद्देश्य थे जिसमें बैकयर्ड एरियाज, बैकवर्ड स्टेट्स और बैकवर्ड क्लासेज, इन तीनों के लिए इस संस्था का निर्माण हुआ था, इन तीनों के उत्थान के लिए काम करेगी। लेकिन यह "रिपोर्ट ओन डेवलपमेन्ट बैंकिंग इन इण्डिया, 1980-81", को सभापति महोदय, यदि आप देखें तो इसके जो तीन उद्देश्य इसमें तिलांजलि दे दी गई है और इतना ही नहीं यह जो सरकारी उपक्रम समिति का 24वां प्रतिवेदन है, जो सातवीं लोक सभा का है, इसमें जगह-जगह पर जो चेयरमैन हैं और कमेटी के सदस्य हैं उन्होंने इसके कार्यकलापों की निन्दा की है और उन्होंने इस बात को स्वीकार किया है कि जिस उद्देश्य से इसको बनाया गया था, उस उद्देश्य की पूर्ति में यह सफल नहीं हो पायी है।

आपकी रिपोर्ट का पेज संख्या -82, टेबल-6(5) है। इसमें एक टी०सी०ओ० है (टेक्नीकल कन्सलटेन्सी आरगेनाइजेशन) जहां से लोग ट्रेन्ड करते हैं, ट्रेनिंग देते हैं उसके सम्बन्ध में इसमें कहा गया है।

"In all, around 1,000 entrepreneurs have been identified of whom roughly half have received training."

और उसमें से जितने ट्रेनिंग वाले थे, इसमें उन्होंने कहा है,

"Since inception, TCOs have identified 3,209 entrepreneurs and trained about 47 per cent of them. Out of these trained entrepreneurs, 13 per cent have actually implemented projects."

जितने लोगों का इनका उद्देश्य था नौकरी देने का, इन्होंने कुल 15 लाख का बताया है कि 15 लाख से ज्यादा लोगों को रोजगार देंगे । जो बड़े-बड़े उद्योग-धंधे हैं, बड़ी-बड़ी इन्डस्ट्रीज़ हैं उसके लेवल पर हम विलेज इन्डस्ट्रीज को खड़ा करेंगे, स्माल-स्केल इन्डस्ट्रीज को खड़ा करेंगे । उसके लिए लोगों को ट्रेनिंग देंगे । आपने कुल मिलाकर हजार लोगों को भी ट्रेनिंग नहीं दी । जब आप ट्रेन्ड नहीं कर सकते हैं, इसका नतीजा यह हो रहा है कि जो विलेज इन्डस्ट्रीज़ हैं, खादी कमीशन है, यह तमाम का तमाम करप्शन का अड्डा होकर खत्म हो गया है इसलिए कि उसमें आउट-लुक नहीं है ।

दूसरी तरफ, जो बड़ी-बड़ी इन्डस्ट्रीज़ थीं, उनके सामने छोटी इन्डस्ट्रीज़ को खड़ा नहीं कर पाए । आपकी यह रिपोर्ट है, इस रिपोर्ट में आप देखिए । अभी हमारे डागा साहब जिक्र कर रहे थे । इसमें आपने दिया है ।

Statewise classification of assistance by financial institutions.

जब मैं गुजरात की बात कहता हूं या दूसरे राज्यों की बात कहता हूं जहां आज डवलपमेंट है, इसका मतलब यह नहीं है कि मैं उसकी निन्दा करता हूं । मैं तो इतना ही कहता हूं कि जब गुजरात और महाराष्ट्र स्टेट की बात आयेगी तो वहां के लोग जानते हैं कि कैसे इन्डस्ट्री लगाई जाती है । लेकिन आपकी संस्था किस लिए खुली थी । इसलिए नहीं खुली थी कि जहां लोग जानते हैं उतनी ही जानकारी देकर खत्म किया जाए ।

आपकी संस्था का उद्देश्य था कि जहां लोग जानते हैं उनको जगाने की कोशिश की जाए । आप इस रिपोर्ट को देखिए कि महाराष्ट्र में आपने दिया 1979-80 में 407.85 करोड़ रुपया, 1980-81 में 471.11 करोड़ रुपया, फिर उसके बाद यह सैंकशन हुआ और डिस्ट्रीब्यूशन 1979-80 में 236 करोड़ और 1980-81 में हुआ 359 करोड़, बिहार में 40 करोड़ है और डिस्ट्रीब्यूशन हुआ 24 करोड़, 1979-80 और 1980-81 में आपने 82 करोड़ का सैंक्शन किया और डिस्ट्रीब्यूशन 35 करोड़ का हुआ ।

आप आसाम को देख लें । आसाम में आपने कुल कितना सैंकशन किया 1979-80 में डिस्ट्रीब्यूशन हुआ 6 करोड़ मात्र और 1980-81 में 5 करोड़ का डिस्ट्रीब्यूशन हुआ । मणिपुर को एक करोड़ भी नहीं मिला । 1979-80 में 17 लाख ही दिया गया और इससे अगले साल 45 लाख । मेघालय को 1.27 लाख और अगले साल 1.12 लाख । नागालैंड को 49 लाख और अगले साल 55 लाख । नतीजा यह हुआ कि नार्थ ईस्टर्न जोन जो बैकवर्ड था वह बैकवर्ड रहा स्टेट के दृष्टिकोण से भी और अखिल भारतीय दृष्टिकोण से भी । मदद जो बैक्वर्ड एरियाज की फाइनेंशियल इंस्टीट्यूशंज से होनी चाहिये थी नहीं हुई । 1979-80 में बैकवर्ड एरियाज के लिए टोटल सैंक्शन किया गया 1891 करोड़ और डिस्ट्रीब्यूशन हुआ 806 करोड़ । अगले साल 1225 करोड़ में से 473 करोड़ डिसबर्समेंट हुआ । इसी तरह से 1980-81 में 951 करोड़ सैंक्शन हुआ और खर्च किया गया 628 करोड़ । यह कुल 1596 करोड़ में से है । आप को इन सब आंकड़ों से पता चलेगा कि जो हमारा उद्देश्य था वह पूरा नहीं हुआ । अगले टेबल में

"Sectorwise Classification of assistance by Financial Institutions".

दिया गया है । उस में बताया गया है कि पब्लिक सैक्टर को 1979-80 में 211

[श्री राम विलास पासवान]

करोड़ दिया गया और प्राइवेट सैक्टर को 1415 करोड़। इसी तरह से 1980–81 में पब्लिक सैक्टर को दिया 254.67 करोड़ और प्राइवेट सैक्टर को दिया 1920.98 करोड़। खर्चा आपने पब्लिक सैक्टर पर 1980–81 में 143.14 करोड़ किया और प्राइवेट सैक्टर पर 1351.19 करोड़। साफ है कि जो परपज था वह अचीव नहीं हुआ। उद्देश्य था बैक्वर्ड इलाकों की हालत को सुधारना, उनको डिवेलेप करना लेकिन वह नहीं हुआ।

आज आप देखेंगें कि गांव का जो कुम्हार है, लुहार है, बढ़ई है, चमार है उन सब की स्थिति दिन प्रति दिन खराब होती जा रही है। बैंक ने बड़े बड़े मोनोपोली हाउसिस को ही फाइनेंस किया है। कल एक साथी ने बताया था कि अकेले बिड़ला को इसके माध्यम से, आई एफ सी आई के माध्यम से 65.50 करोड़ मिला, मफ्त लाल को मिला 13.70 करोड़, ए पी सी को मिला 13.50 करोड़। इसी तरह से सिंहानिया को खूब पैसा मिला। गांव का कुम्हार जो बर्तन बनाता था उसके बदले में चालू कर दिए गए स्टेनलैस स्टील के बर्तन। नतीजा यह हुआ कि वह बेरोजगार हो गया। बढ़ई जो सामान बनाता था उसके बजाय आपने नई इक्विपमेंट्स ला कर रख दीं और नतीजा यह हुआ कि तमाम बढ़ई बेरोज़गार हो गए। बुनकर को आप लें। आपको चाहिये था कि बुनकरों को आप पैसा देते, बैंक उसकी मदद करते। लेकिन इसके बजाय आपने सरकारी संस्था खोल दी और नतीजा यह हुआ कि उसका जो उत्पादन था वह उसके माध्यम से जाने लगा और उसकी रोजी रोटी का जो जरिया था वह खत्म हो गया। जो गरीब हरिजन था, चमार था, जो जूता बनाता था उसके बदले में आपने बाटा को प्रोत्साहन दे दिया और नतीजा जो है वह आपके सामने है। बैंक के माध्यम से बेरोजगारी की जिस समस्या को दूर किया जाना चाहिये था वह और बढ़ गई। गांव के गरीब लोगों को हरिजन, लोगों को, बैकवर्ड लोगों को, बुनकरों को आपने खत्म कर दिया। इसके माध्यम से आपने कुछ कीचड़ के बीच कमल खिलाने की कोशिश की। लेकिन वह नहीं हो सका और जो उद्देश्य था वह आप पूरा नहीं कर सके।

यह रिपोर्ट है पी० यू० सी० की, इसके पेज 23 पर लिखा है कि :

"समिति यह नोट कर के चिंतित है कि वर्ष 1979-80 के दौरान कुल संस्वीकृत राशि में से लगभग 215 भाग उन परियोजनाओं की अनुमान से अधिक लागत को पूरा करने के लिये व्यय किया गया जिन्हें पहले सहायता दी गई थी और उसींनें से 101.2 रुपये की राशि केवल एक परियोजना के नाम थी, अर्थात् गुजरात नर्मदा वैली फर्टि-लइजर्स कं० लि०"

फिर पेज 24 पर समिति कहती है :

"समिति उद्योग की दूरव्यापी रुग्णता को लेकर अत्यन्त चिंतित है। अखिल भारतीय वित्तीय संस्थानों अर्थात् भारतीय औद्योगिक विकास बैंक, आई० एफ० सी० आई० और आई० सी० आई० सी० आई० से सहायता प्राप्त औद्योगिक एककों में से 31 दिसम्बर, 1980 को 122 रुग्ण एकक थे। इनमें से 30 जून, 1980 को भारतीय उद्योग विकास बैंक 84 को पुर्नविकास के लिये सहायता दे रहा था। समिति का विचार है कि भारतीय औद्योगिक विकास बैंक का यह दायित्व होना चाहिये कि वह अखिल भारतीय स्तर पर रुग्ण एककों की निगरानी करे और उसके पुर्नविकास के लिये सहायता दे।"

लेकिन आपको जानकर आश्चर्य होगा बम्बई में इसका हैड आफिस है और वहां से चलता है गांवों का विकास करने के

लिये, नतीजा यह होता है कि जिनकी पहुंच होती है, चाहे महाराष्ट्र हो, गुजरात हो या तमिलनाडु हो, वही फायदा उठा लेते हैं। कोई बैंक का दायित्व नहीं रह गया है कि वह सुदूर देहात में या बैकवर्ड स्टेट का भला करे। इनके चेयरमैन, श्री पाई ने कलकत्ते में इंटरव्यू निकाला कि 5,000 जो सिक इंडस्ट्रीज हैं उनको मरने दो। छोड़ दो। इसलिये मैं कहना चाहता हूं कि आप पैसा मांग रहे हो, पैसा तो यह सदन देगा, लेकिन जिस उद्देश्य के लिये आप संस्था खोलते हैं, जिस समय 1964 में इसकी स्थापना हुई थी आपने इसका परपज ले लिया था सदन में, तो मैं चाहूंगा कि आप व्यक्तिगत अभिरुचि लीजिये और खामियों को इसकी दूर कीजिये और मेन जो उद्देश्य है, जो छोटी-छोटी इंडस्ट्रीज हैं, बैकवर्ड स्टेट्स हैं, बैकवर्ड कम्युनिटीज हैं उनका उत्थान करने के लिये इसके पैसे का उपयोग करवाइये। मोनोपली हाउसेज को बढ़ावा देने से न तो बैंक का उद्धार होगा, न देश का और न मेरा और आपका कल्याण होने वाला है।

SHRI NARAYAN CHOUBEY (Midnapore): Sir, when this Bank was established it was established with the following objectives:—

(a) Undertaking research and survey for evaluating or dealing with marketing and investment and undertaking and carrying on techno-economic studies in connection with development of industry;

(b) providing technical and administrative assistance to any industrial concern of any person for promotion, management and expansion of any industry; and

(c) Planning, promoting and developing industries to fill up gaps in industrial structure in India.

Many long years have passed and it is to be realised how far the objectives set in the Preamble when this Bill was passed during 1964 have been fulfilled.

Like many other things whatever is said here is not done. Whatever is done here is not said. This is the beauty of the Congress Government. For the last 35 years they speak something. They do something else. They do something and they speak something else. Actually it is not we on this side who say all these things. Even from the reports of the Public Undertakings Committee it has been established that the main beneficiaries are the MRTP companies. Yesterday, Comrade Lawrence very clearly stated that only the MRTP companies have been the main beneficiaries from the Bank. During the last five years, Birlas got 65.50 crores, Mafatlal 14.00 crores, and Thapars 4 crores nearly. In the year 1980-81, while the private sector got Rs. 237.2 crores, the public sector got Rs. 258.2 crores and the cooperative sector Rs. 33.8 crores. This is the performance. This has resulted in the fact that the people who had money are becoming more-moneyed and the people who had less money, are becoming less-moneyed. Consequently, the objectives of this Bank are not being fulfilled. This is what I wanted to bring to the notice of the hon. Minister. Even the word 'socialism' these days is not being used. In the emergency and pre-emergency period, we were hearing the words 'socialism' and 'socialistic pattern'. Now-a-days, it is only 'choosalim'; that comes from 'choosana'. That is the only thing we see today.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): You were with us in those days.

SHRI NARAYAN CHOUBEY: Then, there is another things which want to bring to the notice of the hon. Minister. As pointed out by the previous speaker, there is a lot of regional imbalance today in India. One of the

[Shri Narayan Choubey]

objectives of the bank was to undo this regional imbalance in the matter of development of industries, which has been there from the British rule and it still continues to be there. Some attempts were made to undo it, but it still persists. In this connection, I would like to bring to the notice of the hon. Minister recommendations of the Public Undertakings Committee in their 24th Report; on page 41, it is clearly stated:

"There is a pronounced regional imbalance in the assistance rendered by the IDBI. The Committee regret that the share of the North Eastern region was almost negligible and it was around 1 per cent. Under a special programme for development of backward areas introduced in 1970-71, the IDBI sanctioned assistance of Rs. 1999 crores. An analysis of assistance has indicated that the top 50 districts of 245 backward districts assisted by the bank accounted for bulk of assistance, their share ranging from 69 per cent to 85 per cent."

Further:

"Though the Committee realise that the role of the development banks is somewhat limited, they regret that the pattern that has emerged shows that underdevelopment has been allowed to perpetuate further relative underdevelopment."

From this, you will kindly notice that the underdevelopment and the imbalance which persisted earlier is still allowed to persist and grow. This should not be allowed. The Committee has further said that the perpetuation of this position has serious socio-economic implications. Kindly link up with this the development of Assam and the North Eastern region, Nagaland, Mizoram, Manipur etc. This aspect of the working of this Bank should be looked into and the regional imbalances which have been brought into must be corrected.

There is another point. Only today the hon. Minister presided over a function in which a book on the life of Shri Satish Samanta, an illustrious son of Bengal was released. He is still alive today. His district Midnapore has played a very important role in the independence struggle. That district as well as a big chunk of West Bengal are today thoroughly backward in industries.

Except getting tapping on the backs of the people of Midnapur and saying that you are the heros and you have sacrificed your lives etc, in the last thirtyfive years we have got nothing. Although West Bengal was in a very fine position in regard to industries in the country after Independence, its position now has been gradually coming down. Therefore, I would urge upon you that the imbalance in regard to West Bengal that has been created should be rectified.

Sir, it has been said here that this Bank is thinking of borrowing from the Developed countries. I would request our Hon. Minister to keep in view his own experience of borrowing from the IMF. Sir. so long as he is in the Government he may very well be supporting whatever the Government policies are, but he also feels the pangs whenever he goes to foreign countries on any meeting of the Economic Commissions. The Group of Seventy-seven led by India feel very much the pangs and he realises how hard it is to get money from the developed countries and with what conditions they provide money. In this matter even the big houses are now complaining that due to the conditions laid down by the IMF, the Government have allowed import of many articles which can easily be produced in India. In this connection, I would give one example of ball-bearings. Our ball bearing industry is facing a severe crisis because of import of ball-bearings in large quantities. They cannot compete with the foreign countries. Naturally the indigenous industry is suffering bacause of this policy. This fact should be taken into account. Recently the Hon. Minister stated very nicely that one of the objectives is that this Bank will assist some of

the labour intensive projects. But it has been found that it has not been happening so. The Hon. Minister may kindly go through page 11. It says that banks ought to prefer, as far as possible, labour-intensive processes which are not being done. In this context I would like to draw the attention of the Hon. Minister, although it does not concern his department, yet it concerns the entire Government of India and the entire Cabinet. Railways are the biggest employers in India. For the present they are getting a loan of $ 400 million from the World Bank. And what are the conditions imposed? They have got to buy electronic equipment which can be easily prepared in India. And the Railways have taken a decision to bring down the work force by ten per cent. If we have 80 lakh work force now, the Railways will be doing the same or more jobs with 60 lakhs of work force. So, bygone those policies of the labour-intensive schemes which the Government declared will be followed with the help of this Bank.

Sir, every country needs money and if need be they must go to borrow money from foreign countries also. But these days as they have stopped the talk of socialism or the Socialistic Pattern of Society, those days when the father of Shrimati Indira Gandhi, Pandit Jawaharlal Nehru was alive, we were hearing one thing—black money, black-money and black money, and although no attempt was made, yet at least they had been talking that they have to unearth black-money. Now, I would like to know from the Hon. Minister what is the amount of black-money operating in India at the present moment and what are the attempts that the Government is making to unearth black-money?

PROF. N. G. RANGA (Guntur): Who knows. Nobody knows.

SHRI NARAYAN CHOUBEY: If nobody knows, you bring us to power and we will show you the black-money.

DR. KRUPASINDHU BHOI (Sambalpur): Do you know how much black-money they have got in West Bengal?

SHRI NARAYAN CHOUBEY: It is controlled by the Government of West Bengal.

DR. KRUPASINDHU BHOI: But Chitta Basu can tell.

SHRI NARAYAN CHOUBEY: Bring Chitta Basu here and he will tell you.

MR. CHITTA BASU (Basirhat): So you depend on them for bringing Chitta Basu here.

SHRI NARAYAN CHOUBEY: I don't depend on them. I only depend upon ourselves to throw them back, and come to power.

SHRI PRANAB MUKHERJEE: You are competent enough to bring him here.

SHRI NARAYAN CHOUBEY: I want to understand whether Government is very serious that black money should be unearthed or not.

Another point I would like to bring to his notice, is about defaulters. This Bank gives money on loan to big companies and small companies; and there are very little attempts made to see that the money comes back. At page 59 of the Report, it is said:

> "The position of defaults in repayment by the assisted units disturbs the Committee. The amount of over-dues was of the order of Rs. 93.33 crores."

It also says:

> "Of the 244 companies in default, 54 were reported to be sick units. This gives room for a doubt about the efficacy of the project appraisal techniques now employed."

[Shri Narayan Choubey]

That means that the loan is disbursed to such parties which are not viable enough to make payment. This also is to be noted. Whether there is something fishy in the matter of disbursement or not, should be looked into.

My last point is that our hon. Minister the other day when he was in USA, and also while he was in Toronto, had been appeasing the foreign parties and foreign companies by saying that our public sector is nothing but an infra-structure for the private sector. Similarly, Press reports have said that when Shri Rajiv Gandhi was in USA, he also said some thing like this: "Oh, my multi-nationals and multi-millionnaires of USA, Canada and France: Don't get nervous. Don't think we are going to nationalize you''....

SHRI JAGDISH TYTLER (Delhi Sadar): Don't misquote him.

DR. KRUPASINDHU BHOI: I think the hon. Member was sitting behind Mr. Rajiv Gandhi and the Finance Minister. I think he must have gone under the cot or the chair.

SHRI NARAYAN CHOUBEY: May I ask: 'Did he see his grand-father's father'?

MR. CHAIRMAN: If you are quoting..

SHRI NARAYAN CHOUBEY: It came in the Press, Sir.

SHRI JAGDISH TYTLER: It came in a very different way.

SHRI SATISH AGARWAL (Jaipur): That is all right. It has been refuted. It has come on record.

SHRI PRANAB MUKHERJEE: I only wish that he is present when I reply. Anyway, let him bring in the newspaper. I say that he should bring in the newspaper on which he is depending, which says that I have said that.

SHRI NARAYAN CHOUBEY: I am not supposed to keep in mind when you spoke it. But you spoke in Toronto. It came in the Press.

SHRI PRANAB MUKHERJEE: You said it was reported in the newspapers that I had said that the Indian public sector was only an infra-structure for the private sector. You bring the Indian newspaper which has reported that.

MR. CHAIRMAN: Mr. Choubey, as a ground-rule, when you quote either a Minister or another hon. Member of this House, I think you should be on firmer grounds.

SHRI NARAYAN CHOUBEY: All right, Mr. Chairman; I will try to bring them. I will get the papers.

MR. CHAIRMAN: Then you can justify it. In the absence of that, don't you think that you would...... (*Interruptions*).

SHRI SATISH AGARWAL: It has been refuted. It is not an allegation. The Minister says he has been misquoted.

SHRI NARAYAN CHOUBEY: If he has not said that, well and good. (*Interruptions*) I will bring the papers. (*Interruptions*) If he puts the stress on the word 'only', I cannot help it.

MR. CHAIRMAN: You better be armed with that.

SHRI NARAYAN CHOUBEY: I have not said 'only'. Are you putting the stress on the word 'only'? I am not saying 'only'. He said that the public sector in India was for the private sector in India. That is the main contention.

SHRI PRANAB MUKHERJEE: Again, the hon. Member is confused. He is totally confused.

SHRI JAGDISH TYTLER: Sir, I suggest that you give him some time later on, because he is not very sure of his facts. (*Interruptions*)

MR. CHAIRMAN: Mr. Choubey, you can now conclude.

SHRI NARAYAN CHOUBEY: I am very glad Mr. Tytler has not been like Hitler. He has given me some time at least to think. I was thinking that Mr. Tytler was the Hitler of New Delhi.

SHRI RATANSINH RAJDA: Hitler did not have the beard. SHRI NARAYAN CHOUBEY: That is the difference. Anyhow, we do not object to the main purpose of this Bill; the main purpose of this Bill is to increase capital from Rs. 200 to Rs. 500 crores: that he should do. The points are being raised regarding imbalances, labour intensive programmes, defaulting etc. I think when he has a successful control over this Bank, he should see that these things are properly looked into.

श्री चन्द्रपाल सिंह (अमरोहा) : अधिष्ठाता महोदय, आपकी अनुमति से इस चर्चा में मैं भी भाग लेना चाहता हूं। 1964 में यह ऐक्ट पास हुआ था। वैसे तो देखने में यह बिल छोटा सा लगता है कि 390 करोड़ की धनराशि की बढ़ोतरी की जा रही है। लेकिन जब आप इस बैंक के उद्देश्यों में जायेंगे, जिस तरह से इस बैंक के द्वारा पिछड़े हुए क्षेत्रों को आगे बढ़ाने का काम किया जाना था, उसकी पूर्ति कहां तक की गई है तो निराशा हो होगी।

अभी तक जो आंकड़े हमारे सामने आए हैं उनमें मैं न जाते हुए, यह कहना चाहता हू कि अभी तक महाराष्ट्र जैसे प्रदेश और बड़े बड़े पूंजीपतियों को पैसा दिया जाता रहा है यह कहकर कि वे पिछड़े हुए क्षेत्रों में उद्योग लगायेंगे। लेकिन अभी तक जो परम्परा चली है वह इसके उल्टी ही थी। बेरोजगारी दूर करने का जो हमारा उद्देश्य था उसमें हम सफल नहीं हुए है, बेरोजगारी और भी अधिक बढ़ गई है। मेरे कहने का मतलब यह कि जो हमारा उद्देश्य था उसमें हम सफल नहीं हो सके है। इसके पीछे क्या वजूहात और क्या कारण उत्तरदायी रहे हैं वह हमें देखने चाहिये।

इंडस्ट्रियल लाइसेंसिंग इंक्वायरी कमेटी की रिपोर्ट आई है। हम चाहते थे कि छोटी इंडस्ट्रीज बढ़ाई जाये लेकिन वह न बढ़कर 75 परसेन्ट इसका पैसा बड़े पूंजीपतियों के पास गया है। आगे के लिये हमें इस दिशा को मोडना चाहिये। बड़ी बड़ी इंडस्ट्रीज लगाने से बेरोजगारी और भी बढ़ती है और उससे कुछ लोगों के ही हाथ में पैसा सीमित हो जाता है। कुछ जरूरी चीजों के लिये तो बड़ी इंडस्ट्रीज लगानी ही पड़ेंगी लेकिन जहां वह छोटी इंडस्ट्रीज को प्रभावित करती हों वहां पर छोटी इंडस्ट्रीज को बढ़ावा दिया जाना चाहिये।

हमारे यहां उत्तर प्रदेश में मुरादाबाद के लिए खादी बोर्ड के द्वारा एक स्कीम आई थी जिसमें सघन क्षेत्र बनाने के लिए छोटी-छोटी इण्डस्ट्रीज बढ़ाने की बात थी, जिसमें कि बुनकरों की मदद की जा सके, कुम्हार, बढ़ई इत्यादि की मदद की जा सके लेकिन वह स्कीम फेल हो गई और आज वह त्रस्त हालत में पड़ी हुई है। कम से कम जो स्कीमें चलाई जाती है उनमें यह देखना चाहिए कि कितनी पैसा दिया और उसका क्या लाभ पहुंचा। वह स्कीमें तो बड़ी अच्छी होती हैं लेकिन उनको सही प्रकार से लागू नहीं किया जाता।

खादी बोर्ड के सदस्य रुचि ले रहे हैं, लेकिन मैं चाहूंगा कि सेन्टर के अधीन वह आता है, उसमें दिखावें पार्लियामेंटरी कमेटी और जिस माध्यम से आप समझते हैं हम उसमें प्रोग्रेस कर सकते हैं। एक्सपेरीमेंट के नाते हमने कहा था कि किस तरह से विलेज इन्डस्ट्री को खड़ा कर सकते हैं, आदमी हम कैसे

[श्री चन्द्रपाल सिंह]

खड़ा कर सकते हैं, उसके लिए हमने प्रयास किया था तब वह सारी की सारी फेल हो गई। बैंकों से किस तरह से इन्डस्ट्री को पैसा मिलता है। अगर प्रोसेसिंग में जाओगे तो उसमें इतनी खामियां हैं जो लोग जानजे वाले हैं, जिन्हें इन्डस्ट्री का ज्ञान है, जो बड़े बड़े पूंजीपति है, वे ज्यादा पैसा ले लेते हैं। जो कमजोर आदमी है, बीच का आदमी जो इन्डस्ट्री लगाना नहीं चाहता है, उसे इतनी आब्सटेकल्स आती हैं कि वह हो ही नहीं पाता। इसके लिए खास तौर से जो बीच में कमी है उसे देखा जाना चाहिए। इन्डस्ट्री को बढ़ाने की बात आई तो जो गरीब आदमी है वह कमजोर रह जाता है, दब जाता है। जो पढ़े-लिखे लोग हैं. बड़े-बड़े लोग हैं, वे सब उसमें नाकामयाब हो जाते हैं। ए-क सबसे बड़ा कारण है बैंकों का जो हम चाहते थे लेकिन उसमें कमी हो रही है।

एक उदाहरण मैं आपको देता हूं। ट्रैक्टर पर आप कर्जा देते हैं तो जमीन रहन रखी जाती है। ऐसी इन्डस्ट्रीज कितनी हैं जो होशियार लोग हैं उन्होंने तो अपना पैसा ले लिया और उसको लौटाने की भी उनके पास बहुत तरकीब हैं। लेकिन, किसान की सारी की सारी जमीन रखो जाती है। मैं चाहता हूं कि उन चीजों पर आपको गम्भीरता से विचार करना चाहिए। यह देखना चाहिए कि जो गरीब आदमी है, जो उपेक्षित है, जो दबा पड़ा है, अविकसित है, जो बैंकवर्ड एरियाज हैं, बैकवर्ड कम्युनिटी है, उनको हम किस तरह से सहारा दें, किस तरह से उन्हें आगे बढ़ाएं। लेकिन ऐसा न होकर इन्डस्ट्री के नाम पर जो बड़े पैसे वाले होशियार आदमी है, वह पैसा ले लेते हैं और जिन्हें मिलना चाहिए उन्हें नहीं मिलता है;

राम विलास जी ने एक बात की ओर इशारा किया था। नौ साल के कार्यकाल में हम कुछ नौजवानों को, बेरोजगारों को ट्रेनिंग देना चाहते थे। तीन हजार नौजवान उसमें आए और उसमें से भी जब ज्वाइन करने की बात थी तो 13 परसेंट शरीक हुए। यह कोई देखने के लिये तैयार नहीं कि कौन बेरोजगार आए थे, कौन से घरानों के लड़के थे, क्यों शरीक नहीं हुए। इस तरह की चीजों से यह दिखाई देता है कि हम आगे बढ़ना चाहते है, चलना चाहते है, बगैर यह देखे हुए कि पीछे क्या हुआ है। मुल्क की प्लानिंग और डवलपमेंट में सबसे बड़ी कमी यह हो रही है कि हम पिछली चीजों में नहीं जाते हैं। कहां खामियां है, कहां क्या हो रहा है? कमेठी बैठाई गई, तीन-चार साल में रिपोर्ट आती है लेकिन इससे आगे और बढ़ जाते है, आंख मूंद रखी है और हम इस तरह से आगे बढ़ते चले आते हैं।

मेरा आपसे और मंत्री जी से यही कहना है कि जो चीज भी करो, प्लानिंग और जगह के अनुरूप देखकर, हालात को देखकर जितने भी काम हों वहीं करें जो पक्का हो, पुख्ता हो और मजबूती से हो तभी इस देश का उद्धार हो सकता है अन्यथा जैसा चल रहा है, वैसे ही चलेगा

कमेठी की रिपोर्ट आई, यहां से गड़बड़ की बात आई और जैसा हम चाहते हैं देश को बढ़ाना, अगर सैकड़ों साल तक हम लगे रहें कुछ बनने वाला नहीं है। इन शब्दों के साथ मैं आपका धन्यवाद करता हूं।

SHRI M. RAM GOPAL REDDY (Nizamabad): Mr. Chairman, Calcutta, Madras and Bombay are the three cities where industrialisation started very early. Bombay and Madras have kept up their advancement in industrialisation. They are earn-

ing good money for themselves and for the State and the Central Government. But in West Bengal, unfortunately, the tempo of industrialisation has gone down in spite of the encouragement given by the Central Government. There, the private sector is thriving well and they are utilising their capacity upto 70 to 80 per cent. But the public sector undertakings are not working even upto 30 per cent of their capacity. Here comes the difficulty. The Bank's duty is not to go on dumping money. This is the money of the people of India. When there is an infrastructure, the money will come. For creating an infrastructure, the State Government and public men are responsible. If we do not create the infrastructure, where to spend the money? If industry is there and all arrangements are made, naturally the Bank is more interested to advance money. For that we have to create the climate. If the climate is not created, to whom to give money? After all, it is not a charity. Very recently, there was a proposal by the West Bengal Government to give charity to the people and they wanted money from the Central Government to re-imburse that. Mr. Pranab Mukherjee cannot do that. He is the custodian of the money of this great nation. That money is to be spent very judiciously and cautiously.

Loan in large amounts have been given to monopoly houses. I want to know: what is the rate of recovery and what is the rate of interest you have recovered? Are they properly paying or not? If the industries are taking money and not returning what will happen? If the money taken by the industries either in the private sector or any sector, is returned, certainly, they should be encouraged, because they will provide employment to the people.

Western Orissa is very backward in industrialisation. Of course this is on account of instability in parties. That is responsible. Special efforts must be made by the State Government to develop that region. The Government of India should give a helping hand to these States including West Bengal. The senior leaders in West Bengal should work properly. The Central Government should assume responsibility of running some projects.

The most important thing is electricity. In West Bengal you do not get electricity for 8 to 10 hours. Even in Calcutta city, there is no electricity. There is plenty of coal there. Why not generate electricity? Without electricity, you cannot have factories. Without factories you cannot dump money. Without money you cannot provide employment to the people. All these eastern States have got more number of unemployed people. Where there is unemployment and poverty, there is a chance of getting more votes CPM or CPI or left front parties. That is why, I request the hon. Minister, in the interest of the nation's solidarity and prestige, to give more aid to these areas.

Here our friend has mentioned that Shri Rajiv Gandhi has given an assurance. He is also an enlightened person. He is a man with national honour at heart. He cannot give any assurance to America or any other foreign power. If at all he has to give any assurance, he will give it to the people of India and not to the foreigners. He knows his responsibilty. So, such irresponsible statements should not be made in this House.

During the term of Shri Pranab Mukherjee the country will prosper and have all round development in the whole of India. There will be more industrialisation in the country.

When you put water in a tumbler, it comes up uniformly. The development of the country should also be like that, so that every man in the country may feel that he is being benefited by the policies of this great Government and the Congress (I) Party.

श्री कृष्ण कुमार गोयल : (कोटा) वित्त मंत्री जी ने जो विधेयक प्रस्तुत किया और जिस के द्वारा वह आथोराइज्ड कैपिटल को दो सौ करोड़ से पांच सौ करोड़ करना चाहते है, उसका मैं समर्थन करता हूं। लेकिन साथ में ही जो अन्य सदस्यों ने आई डी बी० आई की कार्य प्रणाली के बारे में चिन्ता व्यक्त की है उसमें अपने आपको शामिल करते हुए वित्त मंत्री जी से कहना चाहूंगा जिस उद्देश्य को ले कर आई टी० बी० आई० की स्थापना की गई आरम्भ में उसका उद्देश्य कुछ और था, लेकिन 1975 में जो महत्वपूर्ण संशोधन लाये उनके द्वारा आई टी० बी० आई० को कुछ फंक्शन्स करने है, देश के अन्दर कुछ परिस्थितियों का मुकाबला करना है और उस दृष्टि से पैसे का इंवैस्डमेंट उसी दिशा में हो यह देखने का काम वित्त मंत्री जी का है। जो अभी तक तर्क दिये गए मैं उनको दोहराना नहीं चाहता, लेकिन कहना चाहूंगा आजादी के बाद कई फैक्टर रहे देश के अन्दर हमारे जो राज्य थे, जैसा अभी बताया रीजनल इम्बैलैंस के बारे में, पिछड़े रहे वहां पर विकास नहीं हो पाया क्योंकि अंग्रेजों के समय दृष्टिकोण परकीय था। आज उन पर विशेष ध्यान दिया गया ताकि राज्यों में असमानता को समाप्त किया जाय। बढ़ती हुई आबादी के साथ साथ जिस प्रकार बेरोजगारी बढ़ रही है उसको खत्म करने के लिये लेबर इंसेंटिव के आधार पर कारखाने देश में लगायें जायें, सोशियो इकोनामिक चेंजेज लाये जायें, यह दृष्टिकोण था जिसको ध्यान में रख कर 1975 के अन्दर संशोधन किया गया इसके ऐक्ट में लेकिन दुख है कि इस दिशा में इस बैंक को जितना काम करना चाहिये था उद्योग प्रसार के लिये वह काम नहीं हो पाया। और मैं इसके लिये वित्त मंत्री जी का ध्यान जो हमारे फाइनेंशियल इंस्टीटयूशन्स है जिनके द्वारा कई कन्सेशनल फाइनेंशियल स्कीम्स निकाली गयी है उसके बारे में प्लानिंग कमीशन के प्रोग्राम इवैल्यूएशन आर्गेनाइजेशन ने पूरा सर्वे करने के बाद अपनी फाइनिडग्स दी हैं। और वह कितनी खतरनाक है और क्या इशारा करती है उसको वित्त मंत्री जी ने जरूर देखा होगा। लेकिन मैं आपकी आज्ञा से कहना चाहता हूं कि उसे रिपोर्ट के अन्दर कहा गया है कि मार्च 1981 तक कुछ लैंडिग इंस्टीट्यूशन्स के द्वारा कन्सेशनल फाइनेंशियल स्कीम्स में 778 करोड़ रु0 इंवेस्ट किये गये। इस 778 करोड़ रु0 में से 31 परसेंट केवल उन स्टेट्स ने एप्रोप्रिएट किया जो पहले से ही इंडस्ट्रियलाइज्ड थीं और वह केवल 3 स्टेट्स है महाराष्ट्र, तमिलनाडु और कर्नाटिग इन तीन स्टेट्स ने 31 परसेंट कंसेशनल स्कीम्स का ले लिया।

दूसरे यह कहा कि जो वीकर सेक्शन थे, नौजवान थे, पढ़े लिखे बेरोजगार थे, इन योजनाओं में जब कि उस पर विशेष ध्यान दिया जाना चाहिये था, उनकी उपेक्षा की गई। उनको जिस प्रकार से सैटिल करने का प्रयास किया जाना चाहिये था वह इन बैंकिग इंस्ट्रीट्यूशन द्वारा नहीं किया गया। और उसी पी० ओ० फाईडिग के अन्दर सबसे घातक बात की ओर सरकार का ध्यान आकर्षित किया है कि जो पैसा दिया गया है उसका अधिकतर लाभ बड़े घरानों ने उठाया है छोटे कारखानों की कीमत पर। और उस पर उन्होंने आंकड़े दिये।

16.00 hrs.

जो बड़े कारखाने हैं, जिनमें 50 लाख से ऊपर इन्वेस्टमैंट होता है, जो कि कुल कारखानों के केवल 3.4 प्रतिशत ही हैं, जिनको आपने सहायता दी है, उनको लगभग 53 प्रतिशत कुल रकम दी गई है जिसका फायदा उन्होंने उठा लिया है। इसी प्रकार से जो मीडियम

यूनिट थे, जिनमें 10 से 50 लाख तक रुपया लगा हुआ है, जो कुल कारखानों के केवल 5.4 प्रतिशत है, उन्होंने कुल सब्सीडी का 25.2 प्रतिशत लाभ उठाया है। इसी तरह से जो छोटे यूनिट थे, जिनमें केवल 10 लाख तक रुपया लगा हुआ है और जो कुल यूनिट्स के 91.2 प्रतिशत भागीदार हैं, उनको आपने केवल 21.2 प्रतिशत ही पैसा दिया। इस प्रकार से इवैल्यूएशन रिपोर्ट में औसतन एवरेज के आधार पर बताया गया कि प्रत्येक बड़े कारखाने को 10.7 लाख रुपया मिला, मीडियम कारखाने को 3.1 लाख रुपया मिला और छोटे कारखाने को केवल 20,000 रुपया ही मिला। यह पी ई ओ की रिपोर्ट जो प्लानिंग कमीशन ने सर्वे कर के अपनी रिकमैंडेशन के साथ दी है, वह आपके सामने है।

मैं इसके आधार पर वित्त मंत्री से कहना चाहूंगा कि जिस उद्देश्य को सामने रखकर इस आई डी बी आई बैंक की स्थापना की गई थी या फाइनेन्शियल इंस्टीट्यूशन की स्थापना की गई थी वह अपने आप में असफल रहे हैं।

पी यू सी की रिपोर्ट के बारे में अन्य मेम्बरों ने आपका ध्यान आकर्षित किया है, मैं भी उस बारे में मंत्री महोदय को कहना चाहूंगा कि लगभग 122 सिक यूनिट्स जून, 1980 तक देश में थे उसमें से 84 यूनिट्स आई डी बी आई लुक-आफर कर रही थी। इन सिक यूनिट्स को रिहैब्लीटेट करने में आई डी बी आई कहां तक सफल हुई, उनकी क्या प्रोग्रेस है, लेटेस्ट पोजीशन किसी को आज मालूम नहीं है।

जैसा कि कई और मेम्बर्स ने बताया कि डिफाल्ट्स की पोजीशन और भी भयावह है। बड़े लोगों में यह डिफाल्ट बहुत पाया जा रहा है। स्वयं पी यू सी ने भी ध्यान आकर्षित किया है। मैं मंत्री जी को कहना चाहूंगा कि 51.78 करोड़ रुपया 18 महीने से भी अधिक से एरियर्स के अभी तक बकाया है। 644 कंपनीज को एसिस्ट किया गया, 244 कंपनीज ऐसी है जिनको प्रोजेक्ट फाइनेंस स्कीम मे एसिस्ट किया, और उसके अन्तर्गत 82.4 करोड़ रुपया उनकी तरफ बकाया है। इसमें से केवल 7 कंपनी ऐसी हैं, जिनके ऊपर 45 प्रतिशत एरियर अर्थात् आधा पैसा इनकी तरफ बकाया है।

जो चित्रण है, जो पैसे का इन्वैस्टमेंट है, उसके बाद उसकी रिकवरीज, सिक यूनिट्स को रिहैब्लीटेट करना और इस सारी स्थिति पर पी यू सी ने जो अपनी रिपोर्ट में सरकार का ध्यान आकर्षित किया है, मैं समझता हूं कि वित्त मंत्री को इस संबंध में कदम उठाना पड़ेगा और उठाना चाहिये।

मेरा एक सुझाव है कि किसी भी प्रोजेक्ट को सैंक्शन करते हुए उसकी वायेब्लिटी को देखना आवश्यक है, लेकिन वही एकमात्र कंसीडरेशन नहीं होना चाहिये। जिन उद्देश्यों को लेकर हमने इन बैंकों की स्थापना की है, हमारा मकसद है कि सिक यूनिट उससे तरक्की कर सकें, यह भी सरकार को देखना आवश्यक है। इसके साथ ही साथ जितनी भी आपकी डिफरेंट फाइनेन्सिंग स्कीम हैं,

16.05 hrs.

[SHRI V. N. GADGIL *in the Chair*]

यह जो डिफरेंट स्कीम्स के अंदर फाइनेन्सेज है, उनकी प्रोग्रेस क्या है। कितना आप एचीव कर पाये है। अपने लक्ष्य को आप किस हद तक प्राप्त कर पाये है। मेरा सुझाव है कि इस संबंध में सदन के पटल पर एक विस्तृत रिपोर्ट रखनी चाहिये ताकि यह

[श्री कृष्ण कुमार गोयल]

सदन और देश यह देख सके कि भारतीय औद्योगिक विकास बैंक की स्थापना के पीछे जो मकसद था, वह पूरा हुआ या नहीं।

इतना ही कह कर मैं आपका धन्यवाद करता हूं।

श्री प्रताप भानु शर्मा (विदिशा) : माननीय सभापति जी, मैं भारतीय औद्योगिक विकास बैंक अधिनियम, 1964 में संशोधन करने वाले विधेयक के समर्थन में अपने विचार प्रकट करने के लिये खड़ा हुआ है। अभी आपके और हमारे सामने कई माननीय सदस्यों ने इस विधेयक के महत्व और आवश्यकता पर प्रकाश डाला। साथ ही, कई माननीय सदस्यों ने इस की कार्य प्रणाली और अधिकार क्षेत्र से बाहर जाकर कुछ बातें कहीं।

सबसे पहले मैं इस विधेयक को लाने की जो आवश्यकता पड़ी, उसके विषय में प्रकाश डालना चाहूंगा, । इस बैंक की शेयर कैंपिटल 200 करोड़ रुपये से बढ़ा कर 500 करोड़ रुपये करने का प्रमुख कारण हमारे आई डी बी आई बैंक की ग्रोथ है। इस बैंक ने देश में जिस तरह से ग्रोथ की है, जिस गति से औद्योगिक विकास के लिये ऋण वितरित किये है, फाइनेंस दिया है और इस बिल में भी उसके आंकड़े देकर स्थिति स्पष्ट की गई है। साथ में यह भी कहा गया है कि इस बैंक कि ईक्विटी डैट रेश्यों 1:12 है जो अपने आप में इस बात को दर्शाता है कि इस बैंक का कार्य क्षेत्र दिन प्रति दिन बढ़ता जा रहा है, दिन प्रति दिन इसकी आवश्यकता महसूस की जा रही है। इसकी ग्रोथ रेट 32 प्रतिशत बताई गई है। वर्ष 1976-77 के बाद जिस तरीके से इस बैंक ने कार्य किया है, उसको देखते हुए इसकी शेयर कैंपिटल बढ़ाने के लिये वे कारण पर्याप्त है। क्यों कि यही एक ऐसा प्रमुख बैंक है जो कि हमारे देश के विभिन्न लघु और मध्यम दर्जे के उद्योगों को वित्तीय सहायता देता है। इसके माध्यम से करोब डेढ़ करोड़ रुपये को पूंजी इन लघु और मध्यम दर्जे के उद्योगों को फाइनेंस करने के लिये दी गई है। इन उद्योगों को आई डी बी आई के माध्यम से सीधे रूप से सहायता न पहुंचा कर, हर एक स्टेट में जितने औद्योगिक विकास बैंक, फाइनेन्श्यल कार्पोरेशन और दूसरो संस्थाएं हैं, उसके एजेंट के रूप में कार्य करती है। इस कार्य के लिये उन इंसटीट्यूशन्स की कुछ सीमाएं बंधी हुई है, जिनके अंतर्गत इन उद्योगों को रीफाइनेंस मिलता है।

यहां पर हमारे कुछ माननीय सदस्यों ने कहा कि यह बैंक हमारे गांवों के लघु और मध्यम दर्जे के उद्योगों को ऋण नहीं देता। लेकिन उनको मालूम होना चाहिए कि आई डी बी आई डायरेक्ट छोटे उद्योगों को ऋण नहीं देता, कृषि कार्यो के लिए ऋण नहीं देता। इस बारे में इसके कार्यों में स्पष्ट किया गया है कि इस तरह के कार्यों के लिए आ.ई डी बी आई सीधे रूप में फाइनेन्स नहीं करती। इसके लिए स्टेट्स में जितनी फाइनैंश्यल इंसटीट्यूशन्स बनी हुई हैं, उनके माध्यम से ऋण देने की व्यवस्था उपलब्ध कराई जाती है।

यहां पर एक और बात ध्यान देने की है। देश के ग्रामीण विकास और छोटे छोटे लघु और मध्यम दर्जे के उद्योगों को ऋण देने के लिए अभी हाल ही में पिछले वर्ष संसद के सत्र में एक राष्ट्रीय कृषि एवं ग्रामीण विकास बैंक की स्थापना की गई है। इस बैंक का कार्य 500 करोड़ रुपये की पूंजी से आरम्भ किया गया है। इस तरह की ऋण की व्यवस्था वह बैंक करता है, जिसमें ग्रामीण अर्थ व्यवस्था को मजबूत करने का विषय निहित हो। ग्रामीण विकास का कार्य आई डी बी आई का नहीं है, कृषि बैंक का है।

आई डी बी आई प्रमुख औद्योगिक ऋण बैंक है जो कि ऋण देने के मामले में हमारे देश के यंग एन्टरप्रैन्योर्स को बढ़ावा देता है, जो हमारे देश में लघु और मध्यम दर्जे के उद्योग लगाकर अपने पैरों पर खड़ा होना चाहते हैं। उनको यदि पूंजी में अंशदान की आवश्यकता होती है, उनको कमी पड़ती है तो उनके सीड केपिटल के माध्यम से मदद करने की इस बैंक की बहुत बढ़िया योजना बनी हुई है। सिर्फ आई डी बी आई के माध्यम से ही यह सुविधा उन एन्टरप्रेन्योर्स को उपलब्ध है जो बेरोजगार हैं, जो कृषि उद्योग स्थापित करना चाहते हैं जिनमें इन कार्यो की ललक होती है, जिन में कुछ टैक्नीकल टैलैन्ट होता है उनको ही आई डी बी आई के द्वारा सुविधाएं दी जाती हैं। उसके प्रोजेक्ट कास्ट का 10 प्रतिशत और अधिकतम 15 लाख रुपए के सीड केपिटल की सुविधा आई डी बी आई के माध्यम से दी जाती है।

1976-77 के पश्चात् आई डी बी आई के आपरेशन्स का ग्रोथ रेट 32 प्रतिशत बताया गया है। आई डी बी आई ने अपना कार्य क्षेत्र बढ़ाया है जिसके कारण ईक्विटी डेट रेशों 1 : 12 हो गया है। ईक्विटी-डेट रेशों के इतना बढ़ने की वजह से ही हमको शेयर कैपिटल बढ़ाने की आवश्यकता पड़ी है।

फिनांशल इंस्टीट्यूशन्स-रिजर्व बैंक आई डी बी आई या स्टेट की फिनांशल इंस्टीट्यूशन्स आदि – अमूमन जो इक्विटी डेट रेशों मेनटेन करते हैं वह 1:2 होता है या अधिक से अधिक 1 :3, इससे ज्यादा नहीं होता है। ईक्विटी-डेट रेशों में असंतुलन का कारण यह है कि वर्ल्ड बैंक, आई डी ए और रिजर्व बैंक आदि वित्तीय संस्थाओं ने ज्यादा से ज्यादा लोगों को ऋण दे कर औद्योगीकरण में सहयोग दिया है।

मैं आई डी बी आई के कार्यक्षेत्र और वर्तमान आवश्यकताओं को देखते हुए उसके पुराने नियमों में संशोधनों की आवश्यकता के बारे में अपने विचार रखना चाहता हूं। आई डी बी आई इस समय स्टेट फिनांस कार्पोरेशन्स के माध्यम से लघु और मध्यम उद्योगों को जो ऋण देता है उसकी कुछ सीमाएं हैं। इस सम्बन्ध में मैं मध्य प्रदेश का उदाहरण देना चाहता हूं। वहां पर मध्य प्रदेश फिनांस कार्पोरेशन की सीमा 30 लाख रुपए है, जो आई डी बी आई रीफिनांस करता है। इसी तरह मध्य प्रदेश औद्योगिक विकास निगम एम पी ए वी एन- की अधिकतम सीमा 60 लाख रुपए है। इन दोनों का जो जायंट प्रोपोजल बनता है एपरेजल के लिए जायंट कमेटी में जाता है उसमें आज भी 90 लाख रुपए ज्यादा रिफिनांस नहीं किया जाता है। ये सीमाएं आज से करीब 15 साल पहले निर्धारित की गई थी। तब से लघु उद्योग के कैपिटल इनवेस्टमेंट की सीमा 7.5 लाख रुपए से बढ़ा कर 20 लाख रुपए कर दी गई है और मध्यम उद्योग की 1 करोड़ रुपए से बढ़ा कर 3 करोड़ रुपये कर दी गई है। इस वजह से स्टेट एजेन्सीज की पुरानी लिमिट्स कम पड़ती हैं। जिन मध्यम उद्योगों की लागत डेढ़ दो करोड़ के आस पास होती है जिन्हें लोकल बैंकिंग इनफ्रा-स्ट्रक्चर को डवेलप कर के स्थापित करना होता है उनको बड़ी बड़ी फिनांशल इंस्टीट्यूशन्स से फिनांस लेने में बड़ी कठिनाई होती है। आई सी आई सी आई और आई एफ सी आई जैसी वित्तीय संस्थाएं बड़े उद्योगों को ऋण देती हैं, छोटे एवं मध्यम उद्योगों को नहीं। इस लिए यह आवश्यक है कि 60 लाख रुपए और 30 लाख रुपए

[श्री प्रताप भानु शर्मा]

की सीमा को बढ़ाया जाए और डेढ़, दो करोड़ रुपए के उद्योग आई० डी० बी० आई० द्वारा रीफिनांस किए जाएं, ताकि एन्टरप्रीनर्ज को अन्यत्र न जाना पड़े।

अन्त में मैं कृषि पर आधारित उद्योगों और बैकवर्ड जिलों के बारे में कुछ सुझाव देना चाहता हूं। हमारा देश एक कृषि-प्रधान देश है, जिसमें हम कृषि पर आधारित उद्योगों को बढ़ावा चाहते हैं। ऐसे कई उद्योग एग्रीकल्चरल रेजिड्यू पर आधारित होते हैं, जैसे स्ट्रा से स्ट्रा बोर्ड और मिनी पेपर प्लांट या सोयाबीन पर आधारित सोयाबीन सालवट एक्स्ट्रेक्शन प्लांट। ये उद्योग लोकल एम्पलायमेन्ट का पोटेंशल क्रीएट करते हैं। लोकल रा मैटीरियल का उपयोग करके एम्प्लायमेन्ट की गति को बढ़ाते हैं। इसके लिए आई० डी० बी० आई० को इन उद्योगों के लिए कनसेशनल रेट पर लोन देना चाहिए। जो जिले पिछड़े हुए हैं और भारत सरकार द्वारा नोटिफाइड हैं, वहां पर उद्योगों के लिए कनसेशनल रेट पर अधिक से अधिक फिनांस उपलब्ध कराना चाहिए।

उद्योगों को चलाने में एक प्रमुख समस्या इलेक्ट्रिक पावर की शार्ट सप्लाई है, जिसको हल करने के लिए उद्योगपति और उद्योग-ग्रुप अपने कैप्टिव पावर यूनिट लगाना चाहते हैं, और लगाते हैं। उसके लिए आई० डी० बी० आई० रीफिनांस करता है। लेकिन उसके लिए कम रेट आफ इन्ट्रेस्ट कम ब्याज, पर ऋण देने की सुविधा आई० डी० बी० आई० नहीं देता है। मैं वित्त मंत्री से अनुरोध करूंगा कि समय की आवश्यकता को देखते हुए—यह उत्पादकता वर्ष है—इस बात का विशेष ध्यान रखना चाहिए कि उद्योगों को अपने कैप्टिव पावर यूनिट या जैनीरेटिंग सेट रखने के लिए आई० डी० बी० आई० द्वारा कनसेशनल रेट पर रीफिनांस किया जाए, जिससे उनके उत्पादन में गिरावट न आए और वे अपनी क्षमता का पूरा-पूरा उपयोग कर सके।

मैं इस बिल का समर्थन करते हुए आई० डी० बी० आई० के शेयर कैपिटल के 500 करोड़ रुपए तक बढ़ाने के प्रावधान का पुरजोर समर्थन करता हूं।

MR. CHAIRMAN: I would like to bring to the notice of the hon. Members that the time allotted for this Bill is already over. So, my request would be to be very brief. Shri S. Murugian.

*SHRI S. MURUGIAN (Tiruppattur): Hon. Mr. Chairman, Sir, I rise to make a few suggestions on the Industrial Development Bank of India (Amendment) Bill that has been introduced by our hon. Finance Minister. The authorised capital of Rs. 200 crores of IDBI is sought to be enhanced to Rs. 5000 crores through this amendng Bill. I welcome this Bill since more funds would be available to meet the industrial needs of the country. At the very outset, I would request the hon. Finance Minister that the IDBI should be advised to be impartial to the financial needs of large industries medium industries and small industries.

Sir, it cannot be controverted that the Central public sector financial institutions like IDBI, IFCI, ICICI foster the growth of MRTP, FERA companies by feeding them with the necessary financial infrastructure. It is regrettable that the same degree of attention is not being paid by these financial institutons to the working capital needs of medium and small industries. There is inordi-

*The original speech was diliveredin Tamil.

nate delay in the processing and sanctioning of loans in these cases. Some nationalised banks refuse outright such loans on the ground that the IDBI will not refinance the loans. If this situation continues, then as we see that the rich people grow richer in the country, the large industries will become still larger and the small industries will continue to shrink further, like the poor people becoming poorer. I demand that the large industries, medium industries and small industries should be given credit facilities in the same ratio of increase in the IDBI's authorised capital from Rs. 200 crores to Rs. 500 crores.

Sir, when our hon. Defence Minister was the Industries Minister in Tamil Nadu for a decade, he ensured balanced growth of industries in Tamil Nadu. He gave equal attention to the needs of large, medium and small industries in Tamil Nadu. It redounds to his credit that today's industrial development in Tamil Nadu is based on the strong foundations laid by him. I hope that our dynamic Finance Minister will also pay equal attention to the balanced growth of industries throughout the country and not at the cost of one or the other. The IDBI has a role to play in encouraging rural industries so that the agricultural workers who are partially engaged in a year are able to supplement their income through such rural industries. I am sure that our hon. Finance Minister will bear this in his mind.

Sir, presently 5000 small industries are reported to be sick and the entrepreneurs who have invested thousands of crores in them are at a loss to know whether they should continue with such industrial efforts or wind them up. Besides the loss of huge investments in them, there will be large scale unemployment throughout the country if they become extinct. While addressing a Seminar at Calcutta some three months ago, the IDBI Charman has stated "let such sick small units be allowed to die". I am sure that this would have been brought to the notice of our hon. Finance Minister since he had said it in Calcutta. I am sure that this does not reflect the views of our Finance Minister. I appeal to the hon. Finance Minister that the IDBI Chairman should be advised not to nurture such nihilistic approach to small units.

I would narrate another instance to highlight the approach of IDBI Chairman. The Cement Research Institute had recently conducted a Seminar in New Delhi and more than 1000 delegates attended this Seminar, though the individual subscription was Rs. 400. The organisers of the Seminar had highlighted the need for starting mini-cement units throughout the country so that the available raw material can be utilised effectively. Presently the cement production is in the hands of a few monopoly private sector institutions, who are amassing profits. While discussing this subject, the delegates referred to the reluctance of nationalised banks in extending credit facilities on the ground that the IDBI would not refinance them. Instead of adopting a positive approach, the IDBI Chairman, who was present in this Seminar, stated that it would not be possible for him to extend credit facilities for these mini-cement units if they fall outside the norms for such financial assistance. In other words, he wants everything to be in conformity with the IDBI's rules and regulations, which presently favour large units. It is clear that the IDBI does not take equal interest in the growth of medium and small industries. If this is the trend, then the declaration of 1982 as the Productivity Year by our hon. Prime Minister will be just wishful thinking. The hon. Finance Minister should advise the IDBI to transform its approach to the industrial needs of the country in general.

Before I conclude, I would like to refer to the appointment of nominees of these financial institutions on

[Shri S. Murugian]

the companies being assisted by them. For example, one Mr. R S Bhat, aged about 73 years a nominee of ICICI on Synthetics and Chemicals, is on the Boards of 23 other companies which have received credit facilities from ICICI. How do you expect of man of 73 years to protect public financial interest in 23 cmpanies? This is in clear violation of the rules that such nominees should not be above 63 years and should not be on more than 10 undertakings. Even before retirement, the IAS and other all-India Cadre officials, manage to secure a berth for themselves in such undertakings. It must be ensure that real professionals are nominated by public sector financial institutions on the private undertakings which have received credit facilities from them. Then only their interests will be safeguarded.

In conclusion, I would once again reiterate that the hon. Finance Minister should lay down clear instructions to the public sector financial institutions like the IDBI and so on that he financial assistance should be extended in equal proportion, if not more in deserving cases of small industries, to large medium and small industries.

With these words, I conclude my speech.

PROF. P. J. KURIEN (Mavelikara): Sir, since the other Members have spoken much about the working of the IDBI and all that I would only mention one or two points.

I welcome this Bill because this is the Productivity Year and enhancing the scope of IDBI is warranted. This country is an agricultural country. Unless we industrialise this ountry, we are not going to progress. There is a saying "Industrialise or perish." That should be our motto. And I hope this Bill will certainly help in promoting the industry of the country. But there are certain impediments. We are already saying that the IDBI loan schemes are not substantial. This country is very vast and it has been said that the North-Eastern parts of the country are having different rates of growth in industry. Even my State, Kerala, is industrially very backward. Why should there be these regional imbalances of industry? Definitely one of the main reasons is that while financing loans, these financial institutions do not take into account, the industrial backwardness of the area.

They only look upon the viability of the industry. Financial viablity of the industry alone is the criterion for advancing loan. I feel that this is a wrong policy. The other aspects also have to be examined. For example, a medium scale industry may be capable of generating more employment compared to a large scale industry. The investment in a large scale industry is huge, but the employment generation is less. There are medium industries and small scale industries which can generate more employment and even if they are less viable from the financal point of view. They should be encouraged because they can generate more employment. Similarly, industries in backward areas should be encouraged. Young entrepreneurs and engineers and young technocrats coming to the industry should be encouraged. Unfortunately all these things are only one paper. Nothing has been done except that loans are being advanced only to big industrialists again and again. Whatever concessions are given lonely to the big industry.

Here the point about mini cement plant was raised. Why not think of having a number of mini cement plants? We have so much of shortage of cement; we are importing it spending our valuable foreign exchange If we had planned earlier and financed for mini cement plants, the shortage of cement would not have been there.

The same is the case with mini paper plants. I understand that mini paper plants are not encouraged. I know of a case where a young engineer, encouraged by the propaganda of the Government, thought that instead of going in for a job, he could start a mini paper plant: the Kerala Government encouraged him; he borrowed and spent about Rs. 13 lakhs. The State Industrial Development Corporation also recommended; but now it is said that it is not viable and therefore, the IDBI is not financing. That boy was saying that he would hang himself. This is the position. Why could the IDBI or the others not say earlier before investing? You encourage people to come to industry, and when new entrants. especially young, educated people come to the field, they find it difficult to avail themselves of the loan facility; they go from office to office, they run from pillar to post and finally come back disappointed. This is the position in this country. Something has to be done. Not only financial viability, but the other aspects also should be taken into consideration. Something should be done to make availing of the loan easier so that an ordinary man, a young entrepreneur or engineer or technocrat, can approach and avail himself of the loan. At present the technicalities are such that only those who are controlling the industry can avail of this. That is why we have cement shortage, we have paper shortage, we have a number of other shortages.

I would tell you one thing. In this country there is enough capital. We have enough money in this country.

As I was saying about Kerala Rs. 500 crores come there from abroad. All these banks have branches in Kerala. But I have found that not even two per cent of the deposits is utilised for industry there. That is not the case with Kerala alone. Take Gujarat or any other State. The position is the same. There is money, but that money is not utilised for production in industry. Where is the hitch? The hitch is this. The assistance given by the financial institutions or the assistance given by the Government, I do not say, is insufficient, but the technicalities stand in the way of young entrepreneurs who take the initiative and come to the field. I would request the Finance Minister to take into account all these aspects and do something. Issuing loans should be done in such a way that regional imbalances are made up. As I was saying, only financial viability or the viability of the industry alone is looked into now. That should not be so. Not only financial viability, but the other aspects also like generation of employment, and whether the applicant is from a backward area or a young graduate should also be taken into consideration. The present means of availing of loans should be made easier so that an ordinary man can approach the portals of these institutions and avail the loan.

श्री गिरधारी लाल व्यास (भीलवाड़ा) : सभापति महोदय, मैं इस विधेयक का समर्थन करता हूं जो वित्त मंत्री जी ने पेश किया है। मंत्री जी ने इसकी शेयर पूंजी को 200 करोड़ से बढ़ा कर 500 करोड़ रु० करने की बात की है। यह तो नेशनल इंटरेस्ट में है। मगर इस पूंजी का वितरण किस प्रकार से हो रहा है यह देखने की बात है। यह पैसा जितने भी लोगों को मिल रहा है वह बड़े बड़े पूंजीपतियों को ही मिल रहा है और जो फ्रौड कर रहे हैं। मैं मंत्री जी का ध्यान आकर्षित करना चाहता हूं हमारे यहां एक मेवाड़ टैक्सटाइल्स मिल बिल्कुल सिक यूनिट हो गई, सारी पूंजी निकाल कर उस मालिक ने दूसरी इंडस्ट्रीज खड़ी कर दी ताकि मजदूरों को नुक्सान पहुंचाया जाय। 30 लाख रु० मजदूरों के प्रौवीडेंट फंड का खा गया, साढ़े 3 लाख रु० ई० एस० आई० का जमा नहीं कराया। इस तरह से जो मजदूरों का पैसा खा रहा है

[श्री गिरधारी लाल व्यास]

उसी को आई० डी० बी० आई ने 3 करोड़ रुपया लोन दिया। मैं आपको बताना चाहता हूं कि यह सारा पैसा आपका डूब जायेगा और सारा झंझट भारत सरकार या बैंक के सर पर आ जायेगा जिसने उसको कर्जा दिया है। मैंने यहां पर रिप्रजेंटेशन दिया कि इस आदमी को कर्जा न दिया जाय, इसके पास सारा पैसा डूब जायगा। मगर उसके बाद भी फाइनेंशियल इंस्टीट्यूशन्स ने उसको 3 करोड़ रु० का लोन एंडवांस कर दिया। यह पैसा निश्चित तरीके से वापस नहीं होगा क्योंकि उसकी आर्थिक स्थिति खराब है और उस इंस्टीट्यूशन का पैसा जिसने कर्जा दिया है वह पैसा जमा नहीं करा सकता और इस तरह से बहुत बड़ा फ्रांड वह पूंजीपति भारत सरकार के खिलाफ कर रहा है। इसलिये आपको सतर्कता से काम करना चाहिये। आपको मैंने एक चिट्ठी लिखी है, हमारे यहां पर राजस्थान स्पिनिंग और वीविंग मिल्स एक संस्था है जिसने बहुत पैसा कमाया और 4, 5 बड़ी यूनिट खड़ी कर लीं और इस यूनिट को सिक कर दिया। जो अच्छी यूनिट्स है वह उसके साथ थीं उनको अलग कर दिया और सिक यूनिट को अलग कर के भारत सरकार से पैसा लेने की कोशिश कर रहा है। एक तरफ सीमेंट इंडस्ट्री लगा रहा है और इस इंडस्ट्री को सिक कर के जितना पैसा भारत सरकार या फाइनेंशियल इंस्टीट्यूशंस से लिया है उस सारे पैसे को हड़प करने की कोशिश कर रहा है। और फाइनेंशियल इंस्टीट्यूशंस बराबर उसको पैसा दे रहे है। किस तरह से यह काम कर रहे है उस पर आपको ध्यान देना चाहिये।

दूसरी तरफ मजदूरों की वेजेज, बोनस और प्रोवीडेंट फंड और ई० एस० आई० का कंट्रीब्यूशन नहीं मिल रहा है; उसको हव स्वयं खा रहा है और दूसरी तरफ भारत सरकार के पैसे का दुरुपयोग कर रहा है और अपना काला धन बढ़ाने की कोशिश कर रहा है। और इस काम में आपके फाइनेंशियल इंस्टीट्यूशंस उसकी मदद कर रहे है। इसको आपको देखना चाहिये।

मैंने चिट्ठी लिखी कि यह आदमी अच्छी यूनिट से खराब यूनिट को, जो एक ही यूनिट है आज तक, उसको प्राइवेट यूनिट बना रहा है और इस पर आपको ध्यान देना चाहिये। मगर उसके ऊपर कोई ध्यान नहीं दिया गया वह संस्था अलग हो गई और उस संस्था ने भी करोड़ों रु० फाइनेंशियल इंस्टीटयूशंस से ले रखा है और वह सारा पैसा सिका इंडस्ट्री में डाल दिया। इसकी वजह से आपका पैसा वापिस मिलना मुश्किल हो जायेगा और किस प्रकार की हानि भारत सरकार को होगी, उसका आप अंदाजा नहीं लगा सकते है। इस प्रकार के लोग भारत में बहुत ज्यादा है, बड़े-बड़े पूंजीपति इस प्रकार का काम कर रहे हैं। इनसे जब तक आप सावधान और सर्तक नहीं होंगे, सारी व्यवस्था ठीक नहीं होगी।

आप इंडस्ट्रीज के डेवलपमेंट के लिये अच्छा काम कीजिये, उसके लिये 500 करोड़ क्या आप हजार करोड़ रुपया लीजिये, उसमें कोई दिक्कत नहीं है, मगर जो सरकार, देश और फाइनेन्शियल इंस्टीट्यूशंज को धोखा देना चाहते है, उनसे सावधानीपूर्वक निपटने की आवश्यकता है। इसके संबंध में खास तौर से ध्यान देने की जरूरत है।

राजस्थान एक बहुत पिछड़ा हुआ प्रान्त है। 83 जिलों को आपने बैकवर्ड घोषित कर के उनमें बड़ी-बड़ी इंडस्ट्रीज लगाने की बात कही है। राजस्थान में कितने जिलों को आप बिग या मीडियम इंडस्ट्रीज दे रहे हैं, इसके संबंध में भी हमको कोई न कोई जानकारी दीजिये ताकि हमें विश्वास हो कि भारत सरकार पिछड़े प्रांतों को

ऊंचा उठाने का जो काम कर रही है, या पिछड़े हुए जिलों को या पिछड़े हुए लोगों को आर्थिक तौर पर सम्पन्न बनाने का जो कार्यक्रम चला रही है, उसमें आपने क्या प्रगति की है और हमको भी उसमें कितना हिस्सा मिल रहा है ? इस बात की मैं जानकारी करना चाहता हूं।

मेरा एक बड़ा अहम सवाल है। हमारे वित्त मंत्री जी पहले कामर्स मिनिस्टर और स्टील माइंस के मिनिस्टर रहे हैं। मैंने तब भी उनसे बार-बार आग्रह किया था कि एक बहुत बड़ी इंडस्ट्री हमारे जिले में लग सकती है और वह है जिंक स्मैल्टर प्लान्ट की। हिन्दुस्तान में ही नहीं, बल्कि दुनिया का एक बहुत बड़ा डिपाजिट इसका हमारे आबू क्षेत्र में है। आप हर साल 100, 150 करोड़ रुपये का सीसा और जस्त, बाहर से इम्पोर्ट करते है। हमारे यहां इसका इतना डिपाजिट है कि आपको 100, 50 करोड़ रुपये का इम्पोर्ट नहीं करना पड़ेगा और आप इसमें फारेन एक्सचेंज इतने रुपये की बचा सकते हैं। इतना ही नहीं 100, 150 करोड़ रुपया इसके अलावा इससे एक्सपोर्ट कर के आप प्राप्त कर सकते है। इस तरह हर साल 300 करोड़ से ज्यादा की इससे आमदनी भारत सरकार को हो सकती है, मगर आपने इस तरफ कोई तवज्जह नहीं दी है।

हमारे इस पिछड़े हुए डिस्ट्रिक्ट के लिये यह एक बड़ा अहम प्रश्न है और यह हमारा हक है। इतना बड़ा डिपाजिट संसार में शायद अमेरिका में ही एक आध जगह हों, उसके अलावा कहीं इतना बड़ा डिपाजिट इसका नहीं है। यहां से 60 करोड़ मीट्रिक टन डिपाजिट सीसे और जस्ते का मिल सकता है। इस की तरफ निश्चित तरीके से आपको ध्यान देने की आवश्यकता है। अगर आप बैकवर्ड डिस्ट्रिक्ट, बैकवर्ड पीपल को आगे बढ़ाना चाहते है तो इस पर तवज्जह देने की कृपा करें ताकि यहां के लोग आगे बढ़ सकें और उनकी आर्थिक उन्नति हो सके। इन्हीं शब्दों के साथ मैं आपका समर्थन करता हूं।

SHRI RATANSINH RAJDA (Bombay South): Mr. Chairman, Sir, the Finance Minister has come forward with this Bill with a view to enable the Central Government to increase the authorised capital of the Bank from the present limit of Rs. 200 crores to Rs. 500 crores.

Now, Sir, these are the days of sophistication and our industrial and financial activities have been diversified and sophisticated to a very large extent, and therefore the Development Banks are now required to operate in a very different economic millieu and to meet very different needs as compared with the early years. The role that they were playing before 25 years was quite different than the role that they have been called upon to play today. These days, problems are different not only quantitatively but qualitatively also. Private Industrial Projects' promoters are there as usual. But, Sir, ususal increasingly now the projects are promoted by the established companies and by the State Industrial Investment Corporations. Al these things add a further burden and responsibility on our Apex Development financial body—IDBI. IDBI was set up in July 1964 and this is a brainchild of Shri T. T. Krishnamachari. At that time, Shri T. T. K. on the floor of the House expressed in no uncertain terms what was the main objective of this Industrial Development Bank? In brief, the main objective was to provide term finance for industry to promote future Industrial growth.

Now, as regards evaluation, usually it is our practice and the tendency to go after statistics and to evaluate the performance of the Bank only on the basis of the quantum and the results

[Sh. Ratansinh Rajda]

of its assistance to industries. But, Sir, this alone is not enough. We shall have to take into account its role in organising the entire range of term-loan financing for the Industrial development of the country.

Mr. Chairman, Sir, as you have stated that the time at my disposal is very short, I would be very brief.

There are reports of the Public Undertakings Committee of Parliament; these reports have been published. The Public Undertakings Committee has gone into the whole working, the whole gamut, of the functioning of the IDBI and they have made certain cogent and logical observations. They have made certain very constructive suggestions in this regard.

Sir, one lacuna that has been found out in the working of the IDBI is that

"The IDBI does not furnish any reliable information on the impact on the economy consequent on the totality of the assistance rendered by all the term-loan financing institutions. This, despite the co-ordinating role and overall responsibility for institutional finance assigned to the IDBI."

This is the first lacuna that has been found out. Then the report speaks about non-availability of Data.

"Data on overall capital formation and employment generation as well as the value added to the economy on account of the activities all the financial and investment institutions is called for from IDBI."

That Data is not available with the IDBI. So, the Public Undertakings Committee called for that information from them.

If this is done, IDBI will be made more responsible for business planning and resource forecasting for the entire range of term loan financing of Industry."

This is what the PU Committee further observed:

"The main objective of the financial institutions should be to step up capital formation in socially desirable directions. Another question we should take into account apart from financial availability is the expected returns for the nation as a whole. Hence the importance of project appraisal techniques."

We are completely backward as far as this project appraisal technique is concerned. We do not have modern methods. We are not adopting them; we are not following them. There is scarcity of resources and limited expertise. Therefore the PU Committee's main suggestion in this regard is:

"Each financial institution should deal exclusively with a few Industries, thus avoiding duplication."

At present their gamut is spread everywhere. Any financial institution touches any project and very often there is duplication also. This must be done, they say, to avoid duplication in actual disbursement. Further, there is pronounced regional imbalance in the assistance rendered by IDBI. The North Eastern region is particularly neglected.

Sir, many of my hon. friends have stated how underhand dealings and malpractices are prevalent in the functioning of IDBI. I am not going to touch most of the points which they have covered already.

Sir, delay is also caused in the matter of disposal of applications for assistance and in disbursement after sanction. 17 per cent applications are delayed for more than six months. This is the record of the functioning of the IDBI, the highest Apex development-financing body in this country! Moreover, the occurrence of cost overrun has become a regular feature of almost all financial institutions since

1973. This is a reflection on the monitoring done by the financial institutions. A Special Panel or an officer, exclusively to monitor the implementation, should be appointed.

Then, the P.U. Committee has further observed as follows. I would endorse the views of the Public Undertakings Committee. They have come to this conclusion after in-depth study:

"This should be on an All-India basis."

This is regarding the Monitoring and Rehabilitation of sick units. That must be done on an all-India basis and should be the responsibility of the IDBI. No clear concept of which type of units could be regarded as sick units has so far been evolved. We have not come to any conclusion. The hon. Member who preceded me has cited several instances. Sometimes these business magnates play certain tricks and indulge in all sorts of underhand dealings and bring about so called sickness in their units. In Bombay many of the units are declared as sick units. They want the finance from the Government just to channelise the finance for other projects. They do it openly, but we have not been able to check it.

Then. duplication of efforts between the IDBI and the Reserve Bank of India must be avoided and uniform guidelines should be evolved.

There is one more aspect regarding convertibility of loans into equality. Clear guidelines are required as to when the conversion should take place and under what circumstances options could be waived. Waiver is applied at the whims and caprice of the officials. If there are specific guidelines for that, this would be avoided.

These are my observations and cogent reasons which would attract the attention of our energetic Finance Minister, I hope. Thank you. I have done.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Mr. Chairman, first of all, I would like to appreciate the observations made by the participants, though I do not agree with all the views that they have expressed. But, at the same time, while discussing a very simple provision of the Bill, the functioning of this premier financial institution has been discussed and it has provided an opportunity to the hon. Member to look into some of the aspects of the functioning of the IDBI.

Broadly speaking, we can divide the points dealt with by the various hon. Members. First, the objectives for which this premier financial institution was established, whether those objectves have been fulfilled. Secondly, their constribution in removing the regional imbalances, in building up the industrial activity in backward areas, assistance to the small scale industries and certain other relevant points, and whether the assistance provided by the institution is going disproportionately to the large industries and MRTP houses.

First of all, I would like to make it clear that in our policy, where we have provided the private sector to operate, we have accepted the responsibility of providing assistance to them. Therefore. there is no point in saying that certain institutions are providing assistance to private sector.

In regard to the total plan investment, it is known to the hon. Members that during the current Plan outlay, nearby 24000 crores of rupees are expected to be invested in the private sector. From where will this money come? 97500 crores are the total investment including maintenance in the public sector. So far as the public sector is concerned, we are

[Shri Pranab Mukherjee]

providing budgetary assistance, and private sector is expected to get assistance from the financial institutions plus their own savings. And if you take a position that no assistanc will be given to the private sector, this half of your industrial activity and investment activity will be totally siphoned off.

Secondly, coming to the area of private sector; we shall have to keep in mind that a big chunk is in the small scale sector. Nearly 50 per cent of the industrial production is coming from the small scale sector. Therefore, the assistance to the private sector means to a considerable extent assistance to the small-scale industries also. Keeping that in view let us see what has been the performance of the IDBI over these years? I am not going through the total performance. So far as the year 1981-82 is concerned, there the assistance to the small-scale sector has been 66.1 per cent in the private sector. Priority sector is determined by the Government according to the plan priorities and not by them. I have the figures and if you want I can give you some details. Small Scale Sector share is 44 per cent; units in backward areas—33.6 per cent; and the share of the MRTP Companies is 7.3 per cent. Therefore, out of 100, if the MRTP Companies' share is 7.3 per cent, is it disproportionately high? In certain areas we have asked them to produce. On the one hand you talk of the production capacity utilisation to produce more, and on the other hand in the same breadth you say don't give them any resources, don't provide them any assistance! How these two things could be reconciled? Industries like paper, commercial vehicles, cement and even textiles are the industries where the private sector are having a dominant role. Therefore, we shall have to provide assistance to them in these areas also.

In regard to the assitance to small-scale industries the scheme is well known to the Hon. Members. It has been discussed at a number of times that the IDBI does not provide direct assistance. It is not meant for providing direct assistance. It is to provide assistance through the Small-Scale Industries Corporations in the form of re-financing and in the form of Bill re-discountings Therefore, there is no use in suggesting that it is not providing direct assistance. It is not meant for that and it cannot have that competence because it is simply not possible for one apex organisation to ceter to the needs of the small-scale industries spread all over the country and in large numbers. It has so far extended Rs. 2,340/- crores to nearly 2.5 lakhs small units which constitute nearly 94 per cent of the units assisted by the IDBI. Therefore, the assistance provided to small-scale industries—though, I would not say that it is catering to the needs of the small-scale sector fully—is to a considerable extent being met and almost every year it is being stepped up.

PROF. N. G. RANGA: But there is scope for improvement.

SHRI PRANAB MUKHERJEE: Always there is scope for improvement. Even in the observations of the Members of Parliament there is scope for improvement.

In regard to the development of the backward areas, Sir, out of the 84 no-industry districts, IDBI has taken up the schemes in 25 districts and in respect of other no-industry districts, schemes would be worked out.

In regard to the technical consultancy organisation, I have already mentioned and some Hon. Members also have quoted from the Report that fifteen technical consultancy organisations have been set up but these technical consultancy organisations are not providing the services the way we wanted them to. Why is it happening?

And particularly, the North Eastern region has been mentioned. This is an area where I would like to request the

Hon. Members to consider a little more deeply. Firstly, it is not possible that an entrepreneur from outside should go and invest in those regions because primarily the people therein would not like it; and secondly in the present circumstances it has not been possible. Alternative lies in building up entrepreneurship from the area within. Each area has its own problems. It took nealy five to six years to bring them within the regular banking system. Meghalaya has its own particular socio-economic culture, Manipur has a different socio-economic culture, Arunchal Pradesh has a different pattern of socio-sconomic functioning. Therefore, it is easy to ask here. Why is investment not made? Will you like that that the entrepreneurs from outside should go and invest there? IDBI's assistance can be increased manifold. But entrepreneurs should be created there. And that type of creation of entreprneurs will take a longer time. It is not coming up. We are not getting even proposals. We have requested all the State Governments of the north-eastern region: "Choose the prospective entrepreneurs; we will take them to different industrial centres, and make them acquainted with the industrial activity, so that some sort of entrepreneurship can be created and injected there." In 1976, when I was the Minister in charge of Banking, I established a full-fledged regional office in Gauhati, keeping this objective in view.

Somebody has suggested that the entrepreneurs have to run to Bombay. They have no to run to Bombay. So far as small scale industries are concerned, which are primarily concerned in respect of these areas, the cases can be disposed of even at the regional office and at the branch offices. We have already established five regional offices; and keeping the needs of the north-eastern region in view, in 1976 I myself took the initiative to establish a full-fledged regional office of IDBI at Gauhati.

There is another point which the hon. Members have mentioned. Mr. Daga mentioned some points specially in respect of certain 'No-Industry Districts' of Rajasthan. IDBI has already taken this matter up with the officials of the Rajasthan Government; and they are undertaking a joint study, and they are identifying those districts.

In regard to the provision regarding laying down rules and regulations, a general point has been made. I think that in reply to some other discussion, I mentioned that instead of every individual Ministry bringing in this type of legislation, it has been decided that the Ministry of Law will bring in an omnibus legislation which will cover all the acts. And the Law Ministry is at the job. So, your technical problem as to why it is not being laid on the Table of the House, will be taken care of.

Certain observations have been made about mini cement plants and mini paper plants. Here, I would like to submit one point for the information of the hon. Members. Whenever these mini units come, many a time you say they are viable. But how are they viable? They are viable, or become viable, by providing heavy doses of subsidy. If I provide excise duty subsidy, if I provide subsidy in the consumption of electricity and if I provide subsidy in the consumption of raw materials, then they become viable. Is it actually viable? And when you are injecting subsidies through some any methods, after all somebody has to bear it. It does not come from the pocket of the Finance Minister. That individual unit may be treated as viable, calculating all the subsidies which you are giving under different heads. But the economy has to bear the strain of this subsidy at some point, somewhere. You cannot keep it under the carpet. Therefore, by providing subsidy on excise, you are reducing your revenues. By providing outright subsidy if you try

[Shri Pranab Mukherjee]

to make something viable, it is actually not economically viable. This is actually some sort of a fallacy under which we are living.

Now, so far as the mini cement plant is concerned, it has been made viable because of the price mechanism which has come. But how do you try to make some unit viable, if it is not economically viable?. If its scale of production and cost of production do not contribute to the standard pattern of the economy, merely by injecting subsidies artificially if you make it viable, is it a sound policy? You can dole out your money, by providing jobs or providing some sort of incentives. Therefore, it is absolutely correct if somebody says so, even in the case of a sick industry.

17.00 hrs.

In the case of sick industries, we have explained our policy, viz. that we shall have to scrutinize whether the industrial units can be made economically viable. If they can be made economically viable, go all out; provide whatever assistance is necessary. But if you find that it cannot be made economically viable, let it have a decent burial. Therefore, if somebody comes and says that if a sick unit cannot be made economically viable by all calculations by all dies, there is no need of injecting further money therein. That is why, we have decided that a decision is to be taken at the appropriate time. Don't pass on every decision to be taken by the financial institutions. There are various points of taking a decision; and this has to be taken at that time at the appropriate level. What is to be done at the stage of the industrial licensing? If you expect that should be done at the level of providing assistance, it is wrong. If you provide an industrial licence, it is the job of the licensing authority to see that whether through the process of licensing we are taking care of removing regional backwardness. But industrial licences are being issued. Some money is being invested. If financial institutions come and start scrutinising whether it is established in a backward area or not and I don't give any money, then the whole thing will collapse. Therefore, that is not a correct approach. Therefore, we have decided that, so far as sick units are concerned, the Administrative Ministry will have to take a decision whether they can make that individual unit viable; if they find that the unit would be made viable, they can take it cover and nationalisation should take place within six months of its take over. Otherwise, don't take it over. But once you take it over, then you will have to nationalise it and not delay the process of taking it over and nationalisation.

From our own experience we have seen that after investing funds to the tune of Rs. 35-40 crores, after certain units being taken over, today, we find that their nationalisation is inevi-aable. Otherwise, the units can never be made viable. You could establish 3-4 units more with that much of investment.

Mr. Choubey, while making his observations said that what I said in regard to the investment climate so far as India is concerned, is that we want foreign investment. Mr. Choubey, for your information, I tell that we are not shy of saying it; we say that we want foreign investment in the area of high technological party; we want foreign investment in the area of export; we want foreign investment in the area where we do feel that, according to our national priorities, the foreign investment is necessary. What I told in USA, in New York I told exactly the same thing and what I stated is just statement of fact. If your public sector contribution in the manufacturing sector is 25 per cent, should I say somewhere that our public sector's contribution is more than 25 per cent. If we find that the total contribution of the public sector in

the gross domestic product is not substantial, should I say, substantial? What I stated there is just a statement of fact, what it is today.

Our objective is to attain a commanding height and we are trying to do that. But when we will attain that, we will tell about it. This was just a simple statement of fact.

SHRI NARAYAN CHOUBEY: Do you desire to stand on your own legs?

SHRI PRANAB MUKHERJEE: Yes. We have it; only you do not have that desire. The whole problem with you is that the Communist party is always to be an appendix to somebody either to the Indian National Congress or to the Communist Party of Marxist. Since '40 years you have never learnt to stand on your own legs. That is the problem with you. *(Interruptions)* Only we can do that. We have yet to see you do it.

SHRI NARAYAN CHOUBEY: When he was outside, was he standing on his own legs? *(Interruptions)*

SHRI PRANAB MUKHERJEE: Therefore, we are trying to do this. You may agree or you may not agree, but the fact remains that we are trying to achieve that objective.

Mr. Dagga and some other members also mentioned about the nominee Director. I myself was not happy over the nominee Director; and at some point, I told, when Mr. Venkataraman was in the Ministry of Finance, that the whole thing should be looked into. First of all, when a person is interested in so many Boards, he cannot give his attention; his attention remains divided. Secondly, there was no proper system of reporting and feeding information. He appointed a committee and that committee has come forward with certain very important suggestions.

We have accepted those suggestions and I do hope that through this type of arrangement it would be possible to improve the functioing of this arrangement of nominee directors. But one point, or rather one suggestion I cannot accept, because it is our own decision, parliaments own discussion, that Members of Parliament should not be there on the Boards of Management the Central Public Sector Undertakings. It is nobody's decision. It is Parliament's own decision, and I do feel that the rationale is quite right. After all, there is a Committee of Parliament which can supervise the functioning of all the public sector undertakings. They can do whatever they want. But it would not be appropriate for some Members of Parliament to be associated with the functioning of the Board of Directors of those units. Therefore, this decision which is our own dicision—it is not a decision of Government or any Parliament has been complied with and the Government has taken decision to that effect. Therefore let us not change it. I do not think I have to cover any other points; only one point I would like to say and that is, the Committee on Public Undertakings has made certain recommendations which is as per the normal practice.

MR. DEPUTY-SPEAKER: Mr. Mukherjee, if you do not allow them to be there on the Committee on Public Undertakings, then Mr. Choubey will go there as the President of the Union of workers.

SHRI PRANAB MUKHERJEE: I want them to supervise as members of the Committee on Public Undertakings. But I do not want them to be there on the Board of Directors.

With these words I express my grateful thanks to all the Members who have participated in this debate, and I hope that they will lend their support to the smooth passage of the Bill.

MR. DEPUTY-SPEAKER: The question is:—

"That the Bill further to amend the Industrial Development Bank of India Act, 1964, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: The House will now take up Clause by Clause consideration of the Bill.

The question is:

"That Clause 2 stand part of the Bill."

The motion was adopted

Clause 2 was added to the Bill.

MR. SEPUTY-PEAKERD: The question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI PRANAB MUKHERJEE. I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

17.10 hrs.

ANDHRA SCIENTIFIC COMPANY LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL

MR. DEPUTY-SPEAKER: We will now take up the Andhra Scientific Company Limited (Acquisition and Transfer of Undertakings) Bill.

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): I beg to move—

"*That the Bill to provide for the acquisition and transfer of the undertakings of the Andhra Scientific Company Limited, with a view to securing the proper management of such undertakings so as to subserve the interests of the general public by ensuring the continuity of production of scientific instruments which are vital to the needs of the country and for matters connected therewith or incidental thereto, be taken into consideration.'

The Andhra Scientific Co. Ltd., Machilipatnam in Krishna District of Andhra Pradesh is engaged in the production of scientific instruments, a large number of which are meant for defence requirements. The Company was established as a partnership firm in 1926 and was incorporated as a public limited company in 1937. The authorised capital of the company is Rs. 100 lakhs of which Rs. 25 lakhs has been issued and Rs. 17.68 lakhs paid up.

The company had successfully developed a number of items required for defence which were earlier being imported. The Department of Defence Supplies had placed orders worth Rs. 52 lakhs on the company between the period 1966—71 but for various reasons the production of the company declined from Rs. 45 lakhs in

---

*Moved with the recommendation of the President.